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title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now Papers to be laid on the Table.

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): Madam, I beg to lay on the Table: --

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the NBCC (India) Limited and NBCC Services Limited for the year 2016-2017.

[Placed in Library, See No. LT 5360/16/16]

- (ii) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Poverty Alleviation for the year 2016-2017.

[Placed in Library, See No. LT 5361/16/16]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5362/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016:-

- (i) The Andaman and Nicobar Islands Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1020(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (ii) The Chandigarh Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1021(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (iii) The Dadra and Nagar Haveli Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1022(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (iv) The Daman and Diu Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1023(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (v) The Lakshadweep Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1024(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (vi) The Andaman and Nicobar Islands Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1025(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (vii) The Chandigarh Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1026(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (viii) The Dadra and Nagar Haveli Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1027(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (ix) The Daman and Diu Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1028(E) in Gazette of India dated 31<sup>st</sup> October, 2016.
- (x) The Lakshadweep Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No.

[Placed in Library, See No. LT 5363/16/16]

(4) A copy of the Real Estate (Regulation and Development) (Agreement for Sale) Removal of Difficulties Order, 2016 (Hindi and English versions) published in Notification No. S.O.3347(E) in Gazette of India dated 28<sup>th</sup> October, 2016 under sub-section (2) of Section 91 of the Real Estate (Regulation and Development) Act, 2016.

[Placed in Library, See No. LT 5364/16/16]

(5) A copy of the Delhi Urban Art Commission (Secretary) Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.66 in weekly Gazette of India dated 14<sup>th</sup> May, 2016 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973 together with corrigendum thereto published in Notification No. G.S.R.177 (in Hindi version only) dated 23<sup>rd</sup> August, 2016.

[Placed in Library, See No. LT 5365/16/16]

(6) A copy of the National Capital Region Planning Board Recruitment and Promotion (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. A-12011/2/2015-Estt. in Gazette of India dated 2<sup>nd</sup> August, 2016 under Section 38 of the National Capital Region Planning Board Act, 1985.

[Placed in Library, See No. LT 5366/16/16]

...(Interruptions)

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) कंपनी अधिनियम, 2013 की धारा 394 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रती (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) एनट्रिक्स कार्पोरेशन लिमिटेड, बंगलौर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) एनट्रिक्स कार्पोरेशन लिमिटेड, बंगलौर का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक- महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 5367/16/16]

- (2) (एक) भारतीय लोक प्रशासन संस्थान, नई दिल्ली का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक- महालेखापरीक्षक की टिप्पणियां
- (दो) भारतीय लोक प्रशासन संस्थान, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रती।

[Placed in Library, See No. LT 5368/16/16]

(3) सूचना का अधिकार अधिनियम, 2005 की धारा 29 की उपधारा (1) के अधीन निम्नलिखित अधिसूचनाओं की एक-एक प्रती (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) केन्द्रीय सूचना आयोग, समूह 'ख' पद (सहायक और वैयक्तिक सहायक) भर्ती नियम, 2016 जो 7 सितम्बर, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 861(अ) में प्रकाशित हुए थे।
- (दो) केन्द्रीय सूचना आयोग, समूह 'ख' पद (अनुभाग अधिकारी और निजी सचिव) भर्ती नियम, 2016 जो 7 सितम्बर, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 862(अ) में प्रकाशित हुए थे।
- (तीन) केन्द्रीय सूचना आयोग, समूह 'क' पद (अवर सचिव, वरिष्ठ प्रधान निजी सचिव और प्रधान निजी सचिव) भर्ती नियम, 2016 जो 7 सितम्बर, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 863(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 5369/16/16]

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN):** Madam, on behalf of Shri Manoj Sinha, I beg to lay on the Table: --

(1) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Reporting System on Accounting Separation Regulations, 2016 published in Notification No. F. No. 16-02/2015-F&EA in Gazette of India dated 10<sup>th</sup> June, 2016.
- (ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Seventh

Amendment) Regulations, 2016 (3 of 2016) published in Notification No. 26-01/2015-B&CS in Gazette of India dated 16<sup>th</sup> March, 2016.

- (iii) The Telecom Consumers Protection (Tenth Amendment) Regulations, 2016 published in Notification No. 301-7(2)/2015-F&EA in Gazette of India dated 19<sup>th</sup> August, 2016.

[Placed in Library, See No. LT 5370/16/16]

(2) A copy of the Indian Post Office (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.782(E) in Gazette of India dated 10<sup>th</sup> August, 2016 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898 together with corrigendum thereto published in Notification No. G.S.R.814(E) (in Hindi version only) dated 24<sup>th</sup> August, 2016.

[Placed in Library, See No. LT 5371/16/16]

...(Interruptions)

विदेश मंत्रालय में राज्य मंत्री [जनरल विजय कुमार सिंह (सेवानिवृत्त)] : अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सदन के पटल पर रखता हूँ -

- (1) इंडिया डेवेलपमेंट फाउंडेशन ऑफ ओवरसीज इंडियंस, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखों।  
(2) इंडिया डेवेलपमेंट फाउंडेशन ऑफ ओवरसीज इंडियंस, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

[Placed in Library, See No. LT 5372/16/16]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, I beg to lay on the Table: --

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016.  
(ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5373/16/16]

- (b) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2015-2016.  
(ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5374/16/16]

- (c) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2015-2016.  
(ii) Annual Report of the RITES Limited, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5375/16/16]

- (d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2015-2016.  
(ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5376/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5377/16/16]

(3) A copy of the Land Acquisition (Special Railway Projects) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 631(E) in Gazette of India dated 24<sup>th</sup> June, 2016 under Section 199 of the Railways Act, 1989.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5378/16/16]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) Multi-tasking Staff (non-technical) Service Regulations, 2016 (Hindi and English versions) published in Notification No. N-10/001(3)/2015-PBRB in Gazette of India dated 22<sup>nd</sup> August, 2016 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No. LT 5379/16/16]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987:-
- (i) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2012 published in Notification No. L/61/10/NALSA in Gazette of India dated 25<sup>th</sup> August, 2012.
- (ii) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2014 published in Notification No. L/61/10/NALSA in Gazette of India dated 18<sup>th</sup> October, 2014.
- (iii) The National Legal Services Authority (Legal Aid Clinics) Amendment Regulations, 2014 published in Notification No. L/08/11/NALSA in Gazette of India dated 6<sup>th</sup> December, 2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.

[Placed in Library, See No. LT 5380/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951:-

- (i) The Registration of Electors (Amendment) Rules, 2016 published in Notification No. S.O.2968(E) in Gazette of India dated 16<sup>th</sup> September, 2016.
- (ii) The Conduct of Elections (Amendment) Rules, 2016 published in Notification No. S.O.2969(E) in Gazette of India dated 16<sup>th</sup> September, 2016.

[Placed in Library, See No. LT 5381/16/16]

...(Interruptions)